



**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-87/2013/ 3129 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Morigaon.

Dated Guwahati, the 14<sup>th</sup> June, 2019.

Sub:- **Casual leave along with station leave permission.**

Ref:- Your letter No. DJM/2817, dtd. 13.06.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 15.06.2019 (Saturday), along with station leave permission from the evening of 14.06.2019 till the morning of 17.06.2019, has been granted/rejected. The Civil Judge and Assistant Sessions Judge, Morigaon and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

3131  
Memo NO.HC.VII-87/2013/ 3130 -A, dated 14.06.19

Copy to:

1. The Civil Judge and Assistant Sessions Judge, Morigaon.

2. The Systems Analyst, Gauhati High Court

  
**JT. REGISTRAR (VIGILANCE)**

Pdas